

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3635**  
TO BE ANSWERED ON 03.04.2017

**COMPENSATION FOR LAND ACQUIRED UNDER PMGSY**

**3635. SHRI PARIMAL NATHWANI:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether compensation is being paid to affected people/parties as a result of land acquired for the Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof as on date, State/UT-wise; and
- (c) if not, the reasons therefor along with the time by which the payment is likely to be made to them?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI RAM KRIPAL YADAV)**

(a) to (c) : As per the programme guidelines of the Pradhan Mantri Gram Sadak Yojana (PMGSY), it is the responsibility of the State Government/District Panchayat to ensure that land is available, free from all encumbrances, for taking up the proposed road works. A certificate of land availability is mandatorily provided with each proposal of a PMGSY road work, submitted by the concerned State Government. Hence, PMGSY does not provide funds for land Acquisition involved in proposed road projects but the State Government can take up acquisition at its own cost wherever necessary. The State Government may also lay down guidelines for voluntary donation, exchange or other mechanisms to ensure availability of land for PMGSY road works. No detail of such compensation paid by State Governments is maintained in a centralized manner, by the Ministry.

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